

Annexure - 2								
Shriya Overseas Private Limited: CIRP commenced on 09.05.2025; List of creditors as on 28.05.2025								
List of Operational Creditors (Government Dues)								
S.No	Name	Date of receipt of claim	Amount Claimed	Amount of claim admitted	Amount covered by security interest	Amount of claim not admitted	Amount of claims under verification	Remarks, if any
1	Goods and Service Tax Department (Jaipur)	22.05.2025	2,45,22,698.00	1.00	0	0	2,45,22,697.00	Please refer notes
	Total		2,45,22,698.00			-	2,45,22,697.00	
1. All claims have been provisionally admitted on the basis of submitted proof of claim.								
2. As per Regulation 14 of IBC 2016, where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision								
3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.								
4. Information / evidence / clarification are pending from Operational Creditor/Management for the claims under further verification.								
Sourabh Malpani Interim Resolution Professional Shriya Overseas Private Limited Regn. No. : IBB//IPA-001//IP-P01265/2018-2019/12047 AFA No: AA1/12047/02/311225/107749 valid upto 31.12.2025								

For SOURABH MALPANI
 [Signature]
 INSOLVENCY PROFESSIONAL
 IP Reg. No. IBB/IPA-001/IP-P01265/2018-19/12047